

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1160
ANSWERED ON:21.03.2012
FAST TRACK COURTS OF CBI
Thomas Shri P. T.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether all the newly sanctioned Fast Track CBI courts in the country have started functioning;
- (b) if so, the details thereof; and
- (c) if not, the status of the same, State-wise and the time by which these are likely to start functioning?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a), (b) & (c): The Central Government decided to set up 71 additional special courts exclusively for the trial of CBI cases in different States. Out of these 71 courts, concurrences of the Central/State Governments have been received for 70 Courts, out of which 54 courts have started functioning and rest are under process of being established. The state-wise details of the newly created additional courts are at Annexure-I and II.

The matter is being regularly monitored by the Government for early establishment/operationalisation of these courts. The same is also being monitored by Hon'ble Supreme Court in the Criminal Appeal 88-93/2003. The matter was last heard on 24.1.2012. The next date of hearing is 24.4.2012.